

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2431
ANSWERED ON FRIDAY THE 25TH JULY, 2014/SHRAVANA 3, 1936 (SAKA)**

CORPORATE SOCIAL RESPONSIBILITY

**2431. SHRI A.T. NANA PATIL:
SHRI SUNIL KUMAR SINGH:
SHRI VIJAY KUMAR HANSDAK:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the public sector undertakings and agencies under the purview of his Ministry and located in the State of Jharkhand have been allocating and utilizing funds for taking up projects under the Corporate Social Responsibility (CSR);**
- (b) if so, the details of the total funds allocated and projects undertaken by these companies under this head during each of the last three years and the current year along with their present status thereof, company-wise;**
- (c) whether the said companies are running any economic empowerment scheme from the CSR funds;**
- (d) if so, the details thereof;**
- (e) whether complaints or arbitrary utilisation of funds and gross irregularities in the awarding of contracts and execution of these projects have been received by the Government; and**
- (f) if so, the details thereof along with the enquiry conducted and the action taken by the Government based on the outcome of the said enquiry in this regard?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS**

(SMT. NIRMALA SITHARAMAN)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्रीमती निर्मला सीतारमण)

(a) to (f): The Ministry of Corporate Affairs administers the Companies Act, 2013, under which Corporate Social Responsibility (CSR) for specified classes of companies has been mandated only from 01.04.2014. Accordingly, this is the first year of implementing CSR policy under the Act. Details like expenditure on CSR incurred by the companies including Government companies will be available only after the current financial year is over and the companies file the requisite statutory returns.
